

[Mr. Speaker]

reconsider the position, and I am in the hands of the House. Whatever they decide, I shall accept.

**Shri Bogawat (Ahmednagar South):** Instead of taking two days in a week, Tuesdays and Fridays, why not sit on Saturday, Sir?

**Mr. Speaker:** Order, order.

### ELECTION TO COMMITTEE

#### CENTRAL ADVISORY BOARD OF EDUCATION

**Mr. Speaker:** I have to inform the House that upto the time fixed for receiving nominations for the Central Advisory Board of Education, six nominations were received. Subsequently, three Members withdrew their candidature. As the number of the remaining candidates was thus equal to the number of vacancies in the Committee, I declare the following Members to be duly elected:

1. Shri T. Madiah Gowda.
2. Shri Venkatesh Narayan Tivary.
3. Dr. Syama Prasad Mookerjee.

### MESSAGE FROM THE COUNCIL OF STATES

**Secretary:** Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1952, which was passed by the House of the People at its sitting held on the 4th July, 1952, and transmitted to the Council of States for its recommendations, and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

### INDIAN PENAL CODE (AMEND- MENT) BILL

[AMENDMENT OF SECTION 302]

**Shri Kazmi (Sultanpur Distt.—North cum Faizabad Dist.—South-West):** I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

**Shri Kazmi:** I introduce the Bill.

**Pandit Thakur Das Bhargava (Gurgaon):** Sir, I do not propose to introduce at this stage the Bill to provide for the prohibition of manufacture and import of hydrogenated Vegetable Oils.

**Mr. Speaker:** Very well.

### DOWRY RESTRAINT BILL

**Shrimati Jayashri (Bombay-Suburban):** I beg to move for leave to introduce a Bill to provide for restraining the taking or giving of dowry in connection with marriages and for matters incidental thereto.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for restraining the taking or giving of dowry in connection with marriages and for matters incidental thereto."

The motion was adopted.

**Shrimati Jayashri:** I introduce the Bill.

### INDIAN PENAL CODE AND CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

**Pandit Thakur Das Bhargava (Gurgaon):** I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898."

The motion was adopted.

**Pandit Thakur Das Bhargava:** I introduce the Bill.